

(b) *Composition of the Committee*

1. Shri B. Bhagavati, Member, Lok Sabha— *Chairman*

Members

2. Shri Jyotirmoy Basu, Member, Lok Sabha
 3. Shri Chandrika Prasad, Member, Lok Sabha
 4. Shri Anand Chand, Member Rajya Sabha
 5. Shri U. N. Mahida, Member Rajya Sabha
 6. Shri T. P. Kuttiammu, Member, State Planning Board Kerala
 7. Shri G. K. Vij, Member (WR) Central Water & Power Commission
 8. Shri T. N. Dar, Additional Member (Commercial), Ministry of Railways (Railway Board)
 9. Shri S. Ramanathan, Director (Projects) Ministry of Transport and Shipping
 10. Shri R. Ramakrishna, Internal Financial Adviser, Ministry of Transport & Shipping
 11. Shri K. Srinivasan, Managing Director, Central Inland Water Transport Corporation Ltd., Calcutta.

(c) *Terms of reference :*

- (i) To study the existing inland water transport system in the country, and against a perspective of development of this form of transport in different regions of the country, suggest a phased programme of development and assess the possibilities of drawing up specific schemes in selected regions in the first phase, having regard to :—

- (a) the need for the coordinated working of inland water transport as an

integral part of the transport system of the region;

- (b) the feasibility of operating commercially viable service taking into account the volume of traffic, cost of development and maintenance of waterways, choice of craft and suitable organisation for the purpose; and

- (c) the need for pooling of operations between different modes of transport such as common booking and transshipment, through rates and fares etc.

- (ii) To examine and suggest supporting measures to this end, and in particular, short term supporting measures, including pattern of financial assistance and sharing of traffic between different forms of transport, for implementing such specific schemes.

- (iii) To recommend on any other matters germane to the terms of reference.

DOCUMENT FOUND ON JALLIANWALA BAGH TRAGEDY

857. SHRI MANIBHAI J. PATEL :
 SHRI ONKAR LAL BERWA :
 SHRI BENI SHANKER SHARMA :
 SHRI D. C. SHARMA :
 SHRI YASHPAL SINGH :
 SHRI RAGHUVIR SINGH SHASTRI :
 SHRI HUKAM CHAND KACHWAI :

Will the Minister of EDUCATION be pleased to state :

- (a) whether it is a fact that a History teacher of the Kurukshetra University has found a rare document relating to Disorders Enquiry Committee, 1919 which throws new light on the Jallianwala Bagh tragedy;

(b) if so, whether Government have taken note of the fact and whether there is sufficient evidence to prove the claim of the History teacher;

(c) the name of the History teacher and the broad facts revealed by the document; and

(d) whether the document will be made public?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH) : (a) to (d). It is true that Shri V. N. Datta of the Department of History of Kurukshetra University contributed an article "New Light on Jallianwala Bagh Tragedy" in the *Sunday Tribune* of the 22nd September, 1968. The article is based on Volume VI of the Minutes of Evidence of the Disorders Enquiry Committee's Report which was completed in February, 1920. This Volume consists of 418 closely printed pages in foolscap folio size. It embodies the oral evidence and the written statement of the Punjab Government delivered *in camera* to the Committee and consists of three parts, namely :

I. Oral evidence (a) of the Hon'ble Mr. J. P. Thompson, Chief Secretary to the Government of Punjab and (b) of Sir Michael O'Dwyer, formerly Lieutenant Governor of the Punjab.

II. Written statements of (a) the Punjab Government and (b) Sir Michael O'Dwyer.

III. Evidence of the Hon'ble Major Malik Sir Umar Hayat Khan (both oral and written)

The oral evidence, particularly of Sir Michael O'Dwyer, brings into clear focus the role of the then Government of Punjab and that of himself in the transactions which ultimately led to the Amritsar tragedy. The written statement of the Government of the Punjab gives a detailed survey of the events in the Punjab culminating in the tragedy, under the following heads :—

I. Introductory (summing up the background)

II. The course of the Agitation and the Resultant Disorder.

III. The use of the Military Forces and application of Martial Law.

IV. Civil Administration during the period of disturbance and the period subsequent to the withdrawal of Martial Law.

The general survey is followed by an account of events in all the districts effected by the disturbances to which is appended a chronological statement summarising the events from 2nd February, 1919 to 25th August, 1919. Thereafter come 24 appendices containing voluminous materials bearing on the Punjab Unrest. These include, among others, Government House War Diaries (April 1919); Reports indicating unrest among the army; Note suggesting connection between Afghanistan and the rising in India; Official note dealing with the origin and organisation of the passive resistance movement and suggesting connection between the former and the Punjab Unrest; a calendar of events in the Passive Resistance Movement; correspondence in regard to Martial Law, full statement on the sentences passed by the Martial Law Commissions; Full statements on the trials by Summary Courts and Area Officers, etc.

The Volume is rare in the sense that it was not made available to the public by the then British Government. The Disorders Enquiry Committee's Report consisted of seven Volumes of which first five were published and made public. Volumes VI and VII which contained evidence *in camera* were not made public. A very limited number of copies of Volumes VI & VII were printed and distributed among the Government departments as also the then local Governments. One complete copy of Volume VI has been recorded in K.W.I. to a Home Political file of 1923 and is available for inspection by the public in the National Archives of India for purposes of research.

The Government have taken note both of article of Shri V. N. Datta 'New Light on Jallianwala Bagh' in the

Sunday Tribune as well as of press reports which appeared in the *National Herald* of 11th September, 1968. As however Shri Datta has made it quite clear in his article that he was able to trace the volume through a friend of foreign extraction and has not himself claimed to have discovered the document.

KERALA'S THEORY ON CENTRE-STATE RELATIONS

858. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of HOME AFFAIRS be pleased to state Government's reactions to Centre-State relations theory propounded by the Chief Minister of Kerala and widely reported in the press ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : The Chief Minister of Kerala has recently stated that the measures taken by the Central Government in connection with the agitation of the Central Government employees have strained Centre-State relations. The Central Government do not agree that the action taken by them was in any way responsible for creating difficulties in the way of smooth Centre-State relations.

INDIAN NATIONAL SCIENTIFIC DOCUMENTATION CENTRE

859. SHRI SRINIBAS MISRA : Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that the Indian National Scientific Documentation Centre has recently extended its agreement with the National Science Foundation of America to supply it scientific and other materials; and

(b) if so, whether the possibility of leakage of valuable data to the detriment of India's interest has been checked ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a) The contract with the National Science Foundation was extended up to 31st Decem-

ber, 1969 by Indian National Scientific Documentation Centre, New Delhi on 20th June, 1967.

(b) The question of leakage of valuable data does not arise, because under this contract Indian National Scientific Documentation Centre only translates from open scientific literature published in foreign languages sent by the National Scientific Foundation, and compiles an annotated quarterly bibliography of Indian educational material from open literature published in India.

CASE AGAINST MOHIT CHAUDHARY

860. SHRI MADHU LIMAYE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have instituted a new case against Mohit Chaudhary as per the assurance of the Home Minister given in the House;

(b) whether any action was taken against the officers who failed to appear before the court when the case was called and on account of which the case was discharged;

(c) the progress made in the prosecution of the new case;

(d) whether the former A.I.C.C. employee, Sunil Das, also figures as an accused in this case; and

(e) if the answer to part (a) above be in the negative, the reasons for not fulfilling the solemn assurance given ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :

(a) As mentioned in answer to unstarred question No. 1400 in Lok Sabha on 26-7-1967, a fresh complaint was filed on 10th July, 1967.

(b) Yes, Sir.

(c) The case is still *sub judice*.

(d) Yes, Sir.

(e) Does not arise.